

MR. SPEAKER: You are disciplined. That is why your question was heard properly. You tell me what is the reason? If we do it properly with decorum and decency, I would have listened to all of you one by one within this time. There would be no problem at all.

[English]

PAPERS LAID ON THE TABLE —
CONTD.

Annual Assessment Report on the Programme and its Implementation for accelerating the spread and development of Hindi etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRIP. NAMGYAL) ON BEHALF OF SHRI SONTOSH MOHAN DEV: I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1987-88. [Placed in Library See No. LT-8345/89]

11. 27 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the first part of the current session and assented to since a report was last made to the House on the 11th August, 1989:-

- (1) The Karnataka Appropriation Bill, 1989
- (2) The Employees' State Insurance (Amendment) Bill, 1989
- (3) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1989

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following three Bills passed by the Houses of Parliament during the first part of the current session and assented to since a report was last made to the House on the 11th August, 1989:-

- (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1989
- (2) The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1989
- (3) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Bill, 1989.

11.28 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need for Converting the Samastipur-Darbhanga metre gauge railway line into broad gauge**

MR. SPEAKER: The House now shall take up matters under rule 377. Dr. Rajhans.

DR. G.S. RAJHANS (Jhansharpur): People of Mithila region of North Bihar are deeply indebted to Prime Minister Shri Rajiv Gandhi for announcing a number of meas-

ures on June 15, 1989, at Gandhi Maidan, Patna to ameliorate their lot

According to those announcements, Mithila region will be free from recurring floods in near future. But the growth of this region has been adversely affected for want of broad-gauge railway line between Samastipur and Darbhanga. Due to non-existence of broad-gauge railway line, industrialists cannot carry raw materials and finished products to and from this region.

It is, therefore, earnestly requested that Samastipur-Darbhanga metre-gauge railway line be converted into broad-gauge in the Eighth Five Year Plan

- (ii) **Need for increasing the capacity of the Kairana Telephone Exchange in U.P. for providing round the clock telephone service there**

[*Translation*]

SHRI AKHTAR HASAN (Kairana): Mr. Speaker, Sir, I would like to draw the attention of the Government to the condition of telephone services in the Kairana town of my constituency. There are many such persons who are desirous of having their own telephones but they are not being given telephone connections because the capacity of the Telephone Exchange in that town is less than 100 lines. Secondly, in this city, telephone facilities are available only between 9 A.M. and 4 P.M., thereby denying the people the facility to convey their urgent messages after 4 p.m. in the evening till late in the morning.

Therefore, I would like to request the Government to augment the capacity of the Telephone Exchange at Kairana and also provide for round the clock telephone serv-

ices for the benefit of the public.

- (iii) **Need for Central Government's intervention in the lay offs or closure of weaving and processing units of textile mills in Gujarat Particularly in Ahmedabad resulting in unemployment of workers**

[*English*]

SHRI HANMOBHAI MEHTA (Ahmedabad): A large number of textile workers have been rendered unemployed due to lay-offs or closure of several departments of weaving and processing units of textile mills in Gujarat, particularly in Ahmedabad. This is being done without obtaining prior permission from the authorities concerned under the Industrial Disputes Act, 1947 or without any other justification, whatsoever. This has not only aggravated the unemployment problem but also adversely affected the economy of the region.

I, therefore, request the Union Government to intervene in the matter and do the needful.

- (iv) **Need for resumption of Vayudoot service between Hyderabad and Bhubaneshwar**

SHRI K. PRADHANI (Nowrangpur): On 23-9-1989 the Vayudoot flight operating from Hyderabad to Bhubaneshwar and back met with an accident near Pune and since then the air service has been suspended for want of an aircraft. The air traffic on this route from Hyderabad to Bhubaneshwar via Rajahmundry, Visakhapatnam and Jeypore was always booked fully and some times passengers were kept waiting for want of seats in the aircraft.

I, therefore, request the Minister of Civil Aviation to provide aircraft for this route as early as possible for the convenience of the passengers.